

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA NOS. 409 & 410 OF 2015 IN
DFR NO. 1586 OF 2015**

Dated: 27th November, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:-

**Essar Oil Ltd. Appellant (s)
Versus
Gujarat Electricity Regulatory Commission & Ors..... Respondent (s)**

**Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Tushar Nagar**

ORDER

**IA NO. 409 OF 2015
*(Appl. for leave to appeal)***

In this application the applicant has prayed for leave to appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, leave to appeal is granted. Application is disposed of.

**IA NO. 410 OF 2015
*(Appl. for condonation of delay)***

Issue notice to the Respondents returnable on 11.01.2016. Dasti in addition is permitted.

List the matter on **11.01.2016**.

**(I.J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**